

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-395/ND/2020

IN THE MATTER OF:
Smt. Kanika Dandona

...PETITIONER

Vs.

M/s. Chuliwal Containers Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 13.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Santosh Kumar, Adv.
For the Respondent/ Corporate-debtor :Mr. Rajesh Tangra, Adv.

ORDER

Mr. Rajesh Jangra, Advocate has appeared on behalf of the corporate-debtor and submitted that he has not received the copy of the petition. Learned counsel for the petitioner is directed to serve the copy of the petition on the email I.D. of the learned counsel for the respondent. Learned counsel for the respondent is directed to provide the email I.D. to the petitioner. Thereafter, respondent is directed to file the reply within two weeks from today after serving advance copy to the petitioner. Learned counsel for the petitioner is directed to file rejoinder to the reply if any within 10 days from date of receiving the copy of the reply. Post the matter to 18th March, 2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)
Member (J)